

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 496 OF 2022

PETITIONER	BABULAL SAHU
VERSUS	
RESPONDENTS	STATE OF RAJASTHAN & OTHERS

COMPLIANCE REPORT ON BEHALF OF AJMER MUNICIPAL CORPORATION

1. That, the Petitioner has filed letter petition and has been converted in to the instant original application before this Hon'ble Tribunal praying therein the competent authorities may be directed to take immediate and effective measures for prevention and control of pollution in and around Anasagar Lake, Ajmer. Further, aggrieved by regarding discharge of untreated sewage in historical Anasagar lake of Ajmer even after spending of crores of rupees on its rejuvenation due to which the water of lake has become of green colour with foul smell and poses serious health hazardous to the local residents.
2. That, the instant matter was listed for hearing on 16.03.2023 and the Hon'ble Tribunal was pleased to grant an opportunity to the answering respondent to file compliance report in relation to the issues raised by the petitioner.
3. That, it is most humbly submitted that similar issue has been raised before the Special Bench of National Green Tribunal i.e. Central Zone Bench at Bhopal vide original application styled as O.A. No. 63/2021 (Surendra Singh Shekhawat vs. State of Rajasthan & Ors,) in which the compliance



report dated 04.10.2021 has been submitted before the Hon'ble National Green Tribunal, Central Zone Bench at Bhopal, wherein it has been categorically stated that no violation of any of the provision of Rajasthan Lake (Protection and Development) Authority Act, 2015 was found during inspection, while doing construction works, permission of Rajasthan Lake Development Authority has been sought as per rules. Further, no dumping of the construction materials within the submergence area and in the high flood line of the wetland and in the zone of influence was found during inspection. Moreover, no dumping of soil and other earth material for filling up and reclaiming the wetland was found, on the contrary after construction of pathways the silt from the Lake Bed has been removed as to increase the water holding capacity of the lake.

4. That, it would not be out of place to mention here that similar petition in relation to conservation of Anasagar Lake, Ajmer is *sub-judice* before the Hon'ble High Court of Rajasthan styled as W.P.(PIL) No. 7559 of 2012 (Common Cause Society, Ajmer vs. State of Rajasthan). That, the answering respondents have duly complied with orders/ directions issued by the Hon'ble High Court of Rajasthan vide orders dated 05.09.2011, 20.05.2019 and 14.12.2022 in submitting the compliance reports and progress reports.
5. That, it is relevant to mention here that on the same subject matter an Original Application is pending before the Hon'ble National Green Tribunal, Central Zone, Bhopal styled as O.A. No. 20 of 2023 (Ashok Malik vs. State of Rajasthan & Ors.) wherein the reply of the answering respondent is on record along with the steps taken by the Municipal Corporation, Ajmer for conservation and preservation of Anasagar Lake, Ajmer as to improve the water quality for both Flora and Fauna in and



around Anasagar Lake, Ajmer. That, it would be apt to mention here that for the purpose of day to day cleaning of the Anasagar Lake, Ajmer a de-weeding machine has also been purchased by the answering respondent i.e. Municipal Corporation, Ajmer under the Smart City Project and day to day cleaning of the Lake is being carried out so that the stagnant water in the Lake is being cleaned regularly. Further, the Aeration work of Ana Sagar Lake is also being done by pumping air in the tubing laid in the water body through compressor and 14 floating fountains which have been installed in the Lake.

6. That, in the circumference of Anasagar Lake, Ajmer 17 wards are situated within which 28000 residential/ commercial buildings are in existence, out of which 26000 residential/ commercial buildings have established sewers system from which 12-13 MLD sewage is generated approximately 250 Kms of sewage line has been laid down around the Anasagar Lake. For the treatment of the said sewage an STP has been established near the Anasagar Lake with the capacity to treat sewage up to 13 MLD as per the standard parameter set by Central Pollution Control Board. Under the Amrit 2.0 Scheme another STP with the capacity to treat 7 MLD sewage is proposed, increasing the capacity of the STP to treat 20 MLD sewage. The effluent treated by the STP are then poured out in Anasagar Lake as a result of which all round the year the water level is maintained in the Lake. Further, it is apt to mention here that the remaining residential/ commercial buildings will have sewage connectivity by 15.06.2023.
7. That, it is most humbly submitted that out of the 13 Sewer (Nallahas) allegedly connecting to Anasagar Lake, Ajmer 11 are now connected to sewer line and are diverted to the STP and their dry weather flow has been



stopped reaching Anasagar Lake, Ajmer. Work of connecting remaining of the 2 Sewer (Nallahs) terminating in Anasagar Lake, Ajmer is underway.

8. That, samples of the water are taken from Anasagar Lake, Ajmer by Rajasthan State Pollution Control Board from time to time and the parameters (BOD, COD, TSS, PH) are found up to the norms and the guidelines.
9. That, in compliance of the order dated 16.03.2023 and 07.12.2022 the answering respondent most humbly begs to submit the compliance report annexed herewith as **Document D-1**.
10. That, the answering respondents begs leave of this Hon'ble Tribunal to file a detailed reply as and when it is required/ directed.



PLACE: NEW DELHI	(SANDEEP SINGH BAGHEL)
DATE: 10/05/2023	COUNSEL FOR AJMER MUNICIPAL CORPORATION

**Office of Municipal Corporation Ajmer**

PR Marg, Ajmer (Rajasathan) Phone No. 0145-2429971, 2429920

Email- ajmermc@gmail.com, web- ajmermc.org

S. NO. F.7 (22) (7) MEW/AMC/ 2022/ 2655

Date:- 02/01/2023

Hon'ble Mr. Justice

ARUN KUMAR TYAGI (JM)

National Green Tribunal Principal Bench New Delhi

Sub. :- Compliance Report of NGT Case original Application No. 496/2022 Babulal Sahu V/s State of Rajasthan & Ors.

Ref. :- NGT Order dated 29.08.2022, order dated 07.12.2022 and order dated 13.01.2022

Sir,

with reference to the above subject and in compliance with the orders of NGT, the Compliance report of the above order issued by NGT in the case is being sent.

Encl.:- Compliance report.


Deputy Commissioner
Municipal Corporation,
Ajmer



कार्यालय नगर जमेर
 पृथ्वीराजमार्ग, अजमेर (राजस्थान) 345005-2429971, 2429920
 ईमेलआईडी :- ajmermc@gmail.com वेबसाइट :- ajmermc.org

The National Green Tribunal Principal Bench

Original Application No. 496/2022

Babulal Sahu (Applicant)

V/s

State of Rajasthan (Respondent)

and

Original Application No. 63/2021 (CZ)

Surendra Singh Shekhawat (Applicant)

V/s

State of Rajasthan & Others (Respondent)

Compliance of Date of Order 13.12.2021 order dated 29.08.2022 and order dated 07.12.2022
 Directions were issued for the Conservation and management of Anasagar Lake.

Compliance Point No. 4(1) (v) :- Discharge of untreated wastes and effluents from industries, cities or towns and other human settlements: Provided that the practices, if any, existed before the commencement of these Rules shall be phased out within a period not exceeding one year from the date of commencement of these Rules.

Compliance Point No. 18 :- District Environment Plan of each District in terms of order of this tribunal dated 05.07.2021 in OA 360/2018; Shree Nath Sharma vs. Union of India & Ors. should also cover the wetlands in the district. If necessary, the said plans be revised accordingly by the District Magistrates concerned by providing that the core activity for conservation and protection of wetlands may primarily focus on not discharging of sewage, disposal of solid waste and other wastes, preventing siltation demarcation of wetlands/flood protection zone and removal of encroachments. There should be regular monitoring of water quality under water quality management programme at strategic locations (around Locations) to ensure that it is compliant with TC/FC norms. Water quality of the wetlands with respect to BOD needs to be less than 3 mg/l, fecal coli form should meet norms and contamination due to toxic constituents either directly or through runoff from the catchment should be prevented. Biodiversity of the wetlands needs to be maintained. Monitoring of steps for compliance of Rules in relation to such wetlands ought to be at District level by the District magistrate, at State level by State Wetland Authority. We are confident that such initiatives in monitoring will go a long way in protecting the wetlands which have significant environmental/ functions.

अनुपालना रिपोर्ट

- NGT Original Application No. 496/2022 के समान प्रकरण 'आनासागर झील का संरक्षण' की एक जनहित याचिका कॉमन कॉज सोसायटी v/s स्टेट अफ वन डवलपमेंट्स, D.B. Civil Writ Petition 7559/2012 राज. उच्च न्यायालय जयपुर में विचारधीन है. नगर निगम के द्वारा माननीय न्यायालय द्वारा दिये गये आदेश दिनांक 20.05.219, आदेश दिनांक 05.09.2011, आदेश दिनांक 14.12.22 में दिये गये निर्देशों की अनुपालना समयबद्ध रूप से की जा रही है।
- आनासागर झील के चारों ओर के आवासीय क्षेत्रों में स्थित मकानों के अनुसार लगभग 28000 हाऊस सीवर कनेक्शन किये जाने हैं अब तक लगभग 22000 हाऊस सीवर कनेक्शन हो गये हैं। शेष 8000 हाऊस सीवर कनेक्शन ASCL के तहत मार्च 2023 तक पूर्ण कर लिये जावेंगे। उसके बाद आनासागर झील के चारों ओर के सम्पूर्ण आवासीय क्षेत्र में सभी हाऊस सीवर कनेक्शन से जुड़ने पर आनासागर झील में बरसाती नालों के द्वारा Dry weather Flow/ गन्दा पानी नगण्य हो जावेगा।

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 25.11

- आनासागर के किनारे 13 MLD क्षमता का STP स्थापित है। इसमें आनासागर झील के चारों तरफ के सम्पूर्ण आवासीय क्षेत्रों से आने वाले सीवेज का निर्धारित मानकों अनुसार ट्रीटमेंट कर ट्रीटेड Effluent (BOD<10, COD<50, TSS<20, Ph (6.5-8.5)) आनासागर झील में डाला जाता है जिसके कारण वर्ष पर्यन्त आनासागर झील का FTL का लेवल मेन्टेन रहता है। वर्तमान में 13 MLD आनासागर STP पर 12MLD सीवेज का ट्रीटमेंट किया जा रहा है (ट्रीटेड Effluent के पैरामीटर की रिपोर्ट संलग्न हैं।)
- आनासागर झील में इसके कंघमेन्ट ऐरिया से निकलने वाले मुख्य 13 बरसाती नाले आकर मिलते हैं। जिनमें से 2 नालों (बांडी नदी नाला व चौरसियावास नाला) के DRY Weather Flow को STP में Divert कर दिया गया है।
7 नालों (रामनगर का नाला, महावीर कॉलोनी का नाला, नोसर घाटी-रीजनल कॉलेज का नाला, रातीडांग-रीजनल कॉलेज-सेवन वन्दर का नाला, रातीडांग-माहेरवरी स्कूल के सामने का नाला, आंतेड का नाला-राजस्थान पत्रिका के पास, हरिभाऊ उपाध्याय नगर-मित्तल हॉस्पिटल का नाला) के कंघमेन्ट ऐरिया में बसी आवासीय कॉलोनी/क्षेत्रों में अधिकांश मकानों में हाऊस सीवर कनेक्शन हो गये जिसके कारण इन नालों में DRY Weather Flow बहुत ही कम/नगण्य हो गया है। (इन नालों के फोटोग्राफ संलग्न हैं।)
- 4 नालों (कोंजी का नाला, क्रिश्चयन गंज का नाला, शान्तिपुरा का नाला, नागफनी का नाला) इन नालों के कंघमेन्ट क्षेत्र में बसी आवासीय कॉलोनीयों में काफी संख्या में मकानों में हाऊस सीवर कनेक्शन हो गये हैं। इन नालों में DRY Weather Flow कम हो गया है। अवशेष हाऊस सीवर कनेक्शन ASCL के अन्तर्गत किये जा रहे है, मार्च 2023 तक यथासम्भव अवशेष हाऊस सीवर लाईन से जुड़ने के बाद इन नालों में भी DRY Weather Flow नगण्य हो जावेगा।

प्रकरण की वस्तुस्थिति व अनुपालना रिपोर्ट अवलोकनार्थ प्रेषित है।

अधिसापी अभियंता
नगर निगम,
अजमेर

उपायुक्त
नगर निगम,
अजमेर

Anasagar Lake Ajmer

10 Days water Quality Report

Anasagar Lake Water Quality Parameter (BOD, COD, Ph, TSS, DO)

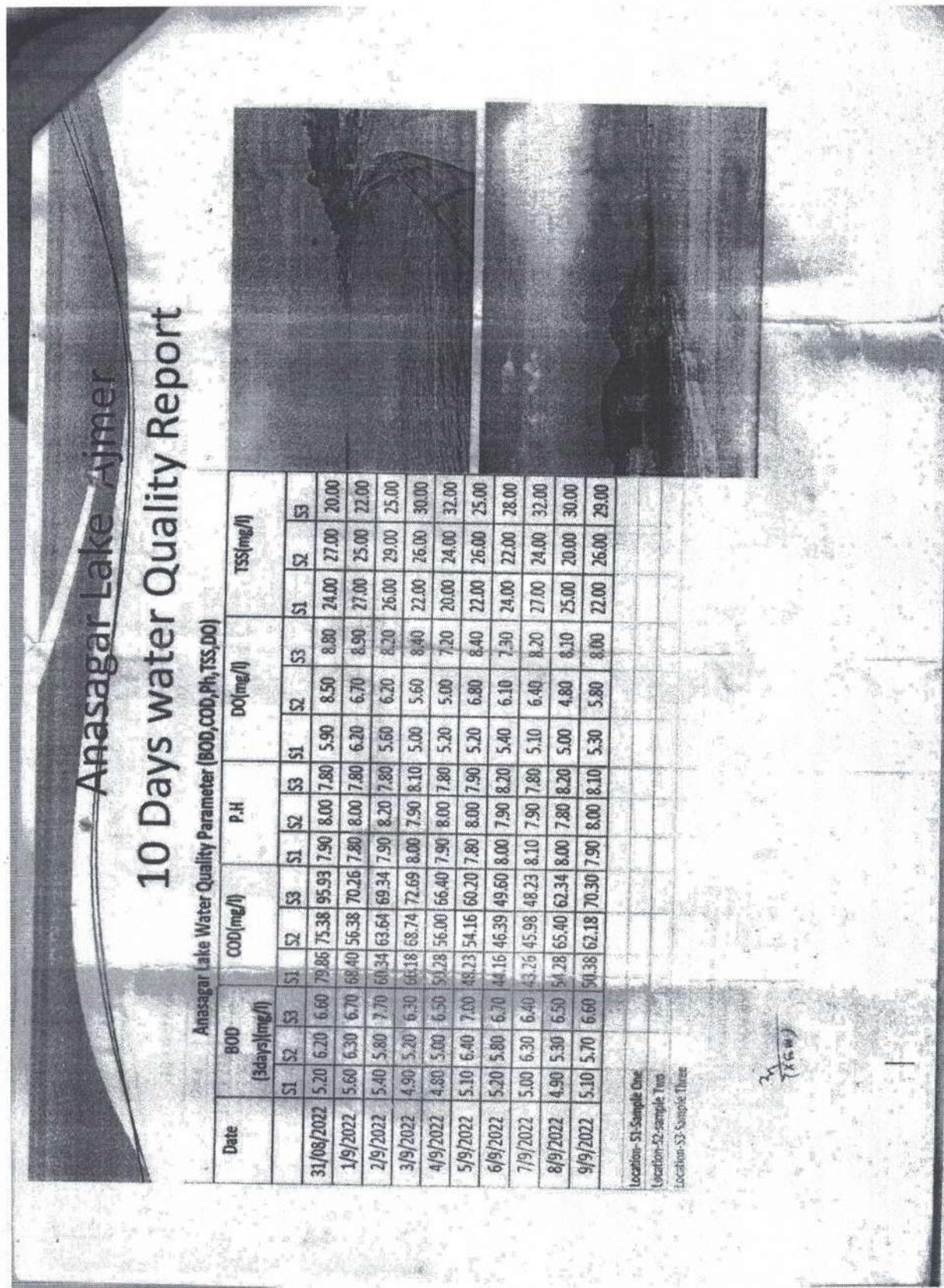
Date	BOD (3days)(mg/l)			COD(mg/l)			P.H			DO(mg/l)			TSS(mg/l)		
	S1	S2	S3	S1	S2	S3	S1	S2	S3	S1	S2	S3	S1	S2	S3
31/08/2022	5.20	6.20	6.60	79.86	75.38	95.93	7.90	8.00	7.80	5.90	8.50	8.80	24.00	27.00	20.00
1/9/2022	5.60	6.30	6.70	68.40	56.38	70.26	7.80	8.00	7.80	6.20	6.70	8.90	27.00	25.00	22.00
2/9/2022	5.40	5.80	7.70	60.34	63.64	69.34	7.90	8.20	7.80	5.80	6.20	8.20	26.00	29.00	25.00
3/9/2022	4.90	5.20	6.30	66.18	68.74	72.69	8.00	7.90	8.10	5.00	5.60	8.40	22.00	26.00	30.00
4/9/2022	4.80	5.00	6.50	51.28	56.00	66.40	7.90	8.00	7.80	5.20	5.00	7.20	20.00	24.00	32.00
5/9/2022	5.10	6.40	7.00	48.23	54.16	60.20	7.80	8.00	7.90	5.20	6.80	8.40	22.00	26.00	25.00
6/9/2022	5.20	5.80	6.70	44.16	46.39	49.60	8.00	7.90	8.20	5.40	6.10	7.30	24.00	22.00	28.00
7/9/2022	5.00	6.30	6.40	43.26	45.98	48.23	8.10	7.90	7.80	5.10	6.40	8.20	27.00	24.00	32.00
8/9/2022	4.90	5.30	6.50	54.28	65.40	62.34	8.00	7.80	8.20	5.00	4.80	8.10	25.00	20.00	30.00
9/9/2022	5.10	5.70	6.60	50.38	62.18	70.30	7.90	8.00	8.10	5.30	5.80	8.00	22.00	26.00	29.00

Location- S1 Sample One

Location- S2-sample Two

Location- S3- Sample Three

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(8/9/22)



13 MLD STP Anasagar STP Ajmer

13 MLD STP Raw Sewage Parameter at Inlet (BOD, COD, Ph, TSS, DO)

Date	BOD (5days)	COD	P.H	DO	TSS
1/9/2022	197.0	410.0	7.2	0.1	165.0
2/9/2022	180.0	396.0	7.3	0.2	164.0
3/9/2022	190.0	400.0	7.0	0.3	186.0
4/9/2022	181.0	384.0	6.9	0.2	200.0
5/9/2022	169.0	421.0	7.3	0.3	192.0
7/9/2022	182.0	388.0	7.4	0.3	187.0
8/9/2022	Result in waiting	390.0	7.3	0.2	210.0
9/9/2022	Result in waiting	405.0	7.0	0.1	200.0
10/9/2022	Result in waiting	410.0	6.9	0.2	163.0
11/9/2022	Result in waiting	397	6.8	0.4	158

13 MLD STP Treated Effluent Parameter at Outlet (BOD, COD, Ph, TSS, DO)

Date	BOD (5days) < 10mg/l	COD < 50mg /l	P.H (6.5 to 8.5)	DO > 4.0mg/l	TSS < 20mg/l
1/9/2022	7.80	42.00	7.60	4.00	11.00
2/9/2022	7.00	40.00	7.90	3.90	10.00
3/9/2022	6.00	46.00	7.80	4.10	14.00
4/9/2022	6.50	42.00	7.60	3.80	12.00
5/9/2022	6.30	48.00	8.00	4.00	11.00
6/9/2022	6.00	43.00	7.90	3.90	14.00
7/9/2022	7.30	42.00	7.80	4.00	16.00
8/9/2022	Result in waiting	46.00	7.70	3.80	13.00
9/9/2022	Result in waiting	48.00	7.90	3.50	12.00
10/9/2022	Result in waiting	49.00	7.90	4.20	13.00
11/9/2022	Result in waiting	42	8	3.3	9

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13 MLD Anasagar STP and Anasagar Lake Water Quality Report Ajmer

13 MLD Anasagar STP Raw Sewage Parameter at Inlet

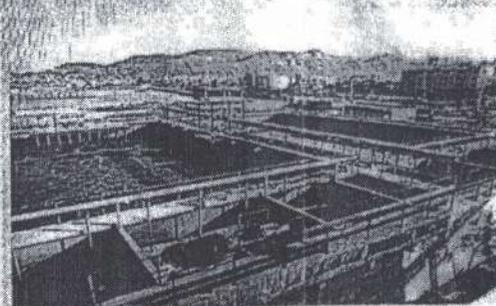
Date	BOD5 (mg/l)	COD (mg/l)	pH	TSS (mg/l)	DO (mg/l)
10.11.2022	370	423	7.3	378	0.1
11.11.2022	160	409	7.0	382	0.1
12.11.2022	159	390	6.8	370	0.2
13.11.2022	193	382	6.9	363	0.3
14.11.2022	148	430	7.4	346	0.3
15.11.2022	145	394	7.2	358	0.1

13 MLD Anasagar STP Treated effluent Parameter at Outlet

Date	BOD5 (mg/l)	COB (mg/l)	pH	TSS (mg/l)	DO (mg/l)
10.11.2022	6.8	47	5.7	24	4.1
11.11.2022	7.5	40	7.0	23	3.8
12.11.2022	7.3	38	7.6	19	4.0
13.11.2022	7.8	45	7.7	25	3.6
14.11.2022	8.0	42	8.0	30	3.7
15.11.2022	7.2	44	7.0	21	4.2

Anasagar Lake Ajmer Water Quality Parameter (BOD, COB, PH, TSS, DO)

Date and Place	BOD5 (mg/l)	COB (mg/l)	pH	TSS (mg/l)	DO (mg/l)
08.11.2022 Regional college Chappal Near Welcome Point	9.1	60	7.8	23	5.3
16.11.2022 (Sample -1) Regional college Chappal Near Welcome Point	9.3	66	8.8	24	5.3
13.11.2022 (Sample -2) Regional college Chappal Near Welcome Point	9.8	57	6.9	24	5.8

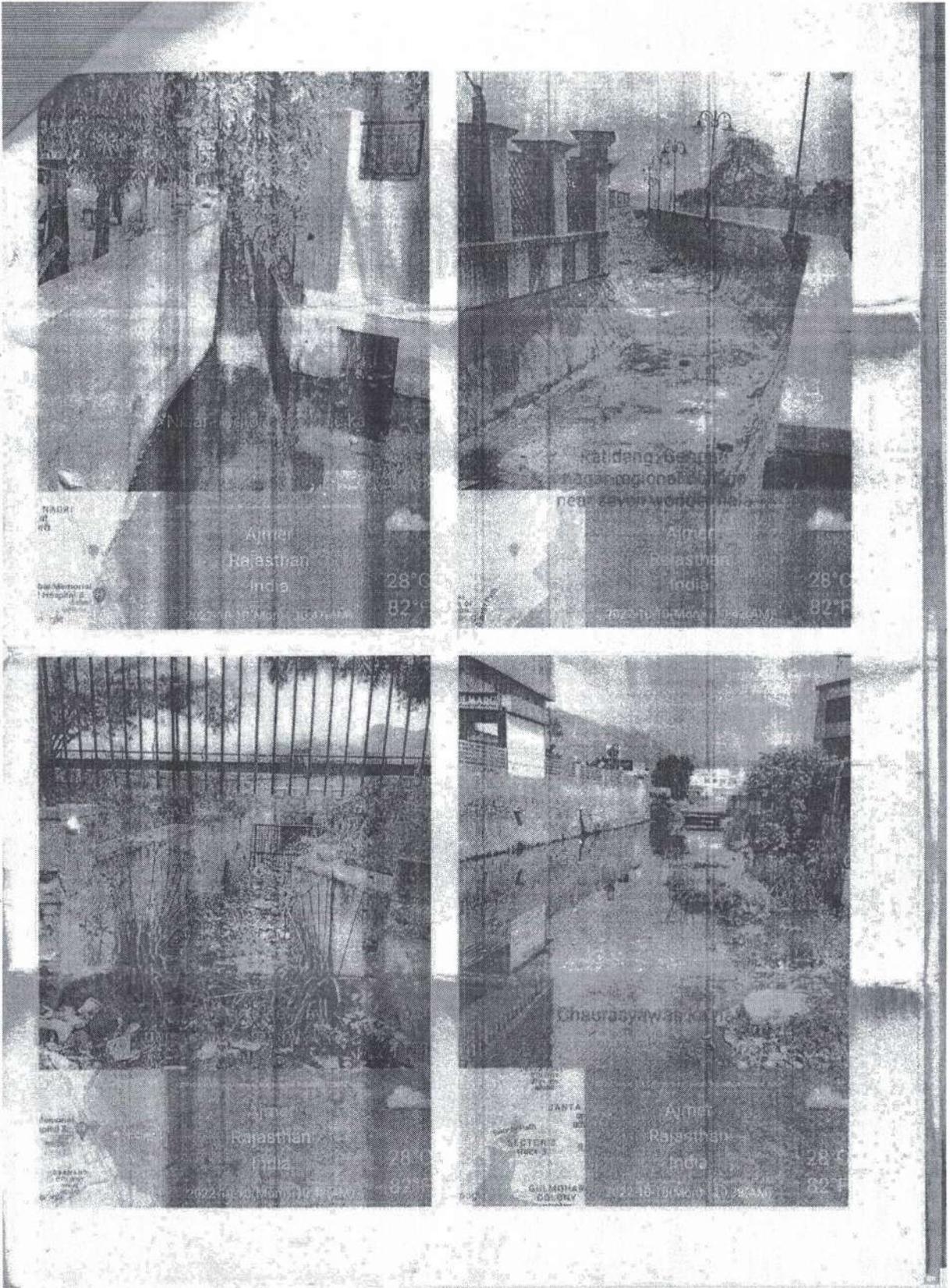


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कार्यालय नगर निगम, अजमेर
 पृथ्वीराजमार्ग, अजमेर (राजस्थान) फोननं. 0145-2429971, 2429920
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क्रमांक- F.7(22)() MEW/AMC/2023/3832

अतिरिक्त जिला कलेक्टर (द्वितीय),
 अजमेर

दिनांक- 05/04/2023

विषय :- माननीय एन जी टी प्रकरण संख्या 496/2022 बाबू लाल साहू बनाम राज्य सरकार व अन्य एवं माननीय एन.जी.टी. प्रकरण संख्या 63/2021(C2) सुरेन्द्र सिंह शेखावत बनाम राज्य सरकार व अन्य के संबंध में।
 संदर्भ :- आपका पत्र क्रमांक क.अ./सामान्य/एन.जी.टी./2023/3882-84 दिनांक 29.03.2023 के महोदय,

उपरोक्त विषयान्तर्गत माननीय एन.जी.टी. प्रकरण संख्या 496/2022 बाबू लाल साहू बनाम राज्य सरकार व अन्य में एन.जी.टी. ऑडिट दिनांक 16.03.2023 एवं माननीय एन.जी.टी. प्रकरण संख्या 63/2021 (C2) सुरेन्द्र सिंह शेखावत बनाम राज्य सरकार व अन्य में पारित निर्णय आदेश दिनांक 13.12.2021 में नगर निगम से संबंधित बिन्दुओं की अनुपालना रिपोर्ट संलग्न कर भिजवाई जा रही है।
 संलग्न :- NGT Case 496/22 व NGT Case 63/2021 की अनुपालना रिपोर्ट।

भवदीय

(Signature)

उपायुक्त

नगर निगम, अजमेर

01

कार्यालय नगर निगम, अजमेर

पृथ्वीराजमार्ग, अजमेर (राजस्थान) फोननं. 0145-2429971, 2429920
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The National Green Tribunal Principal Bench

Original Application No. 496/2022

Babulal Sahu * (Applicant)

V/s

State of Rajasthan (Respondent)

Date of Hearing 16.03.2023

CORAM :- Hon'ble Mr. Justice Arun Kumar Tyagi.

Judicial Member

Hon'ble Dr. Afroz Ahmed, Expert Member.

The National Green Tribunal Special Bench

Original Application No. 63/2021 (CZ)

Surendra Singh Shekhawat (Applicant)

V/s

State of Rajasthan & Others (Respondent)

Date of Hearing 13.12.2021

CORAM :- Hon'ble Mr. Justice Adarsh Kumar
Goel (Chairperson)

Compliance Report of Order dated 16.03.2023 and Order Dated 13.12.2021 Latest Compliance Report

- I. आनासागर झील के चारों ओर 17 वार्डों में स्थित आवासीय कॉलोनी/क्षेत्रों में लगभग 28000 मकान हैं। आनासागर के चारों ओर स्थित पहाड़ियों/आनासागर के कैचमेन्ट एरिया से कुल 13 बरसाती नाले निकलते हैं। जिनके द्वारा वर्षा का पानी आनासागर झील में आता है। आनासागर झील के चारों ओर आवासीय बस्तियां/कॉलोनी बसने के कारण, यह नाले आवासीय क्षेत्रों/बस्तियों के बीच से गुजरते हैं।
- II. आनासागर झील के चारों ओर स्थित 17 वार्डों/आवासीय कॉलोनियों/क्षेत्रों में भारत सरकार/राज्य सरकार की विभिन्न योजनाओं के तहत अब तक 250 किमी⁰ सीवर लाईन डाली जा चुकी है। लगभग 27000 मकानों को सीवर लाईन से जोड़ दिया गया है। इन आवासीय मकानों/व्यवसायिक संस्थानों से लगभग 13 MLD Raw सीवेज जनरेट होता है। जिसका 13MLD आनासागर एसटीपी में CPCB के द्वारा निर्धारित मानकों के अनुसार ट्रीटमेन्ट कर ट्रीटेड Effluent को आनासागर झील में डाला जाता है। जिसके कारण वर्षभर आनासागर झील का निर्धारित 13 फीट लेवल मेन्टेन रहता है। 13MLD आनासागर एसटीपी से ट्रीटेड Effluent के पैरामीटर (BoD, CoD, PH, TSS) की गत माहों की रिपोर्ट संलग्न है। आनासागर झील के इस माह के लिए वाटर सेम्पल के पैरामीटर (BoD, CoD, PH, TSS & DO) की रिपोर्ट संलग्न है।
- III. आनासागर झील में आने वाले 13 बरसाती नालों में से 11 नालों को सीवर लाईन के द्वारा एसटीपी में ड्राईवर्ट कर दिया गया है शेष दो नाले (आतेंड का नाला व काजी का नाला) को सीवर लाईन के द्वारा एसटीपी में ड्राईवर्ट करने का कार्य प्रगति पर है। इन 11 नालों का **Dry Weather Flow** आनासागर में जाने से रुक गया है। अजमेर स्मार्ट सिटी मिशन के सीवररेज प्रोजेक्ट के तहत आनासागर झील के चारों ओर स्थित आवासीय कॉलोनियों में अवशेष रहे लगभग 1000 मकानों/व्यवसायिक संस्थानों को 15 जून 2023 तक सीवर से जोड़ा जाना प्रस्तावित है।

प्रकरण की अनुपालना रिपोर्ट अवलोकनार्थ प्रेषित हैं।

दि. 1.5.23

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XEN
आम प्रकाश साहू
अधिसूचना अभियन्ता
नगर निगम, अजमेर

उपायुक्त
नगर निगम, अजमेर

VAKALATNAMA

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In the NATIONAL GREEN TRIBUNAL PRINCIPAL (BENCH)

Case O.A. No. 496 2002

BABULAI SAHU

Versus

State of Rajasthan ORS.

KNOW ALL MEN by these presents that I/we the undersigned I Om Prakash
Sh. Sahu (Xem Munisp. Corp. Ajmer
Raj

in the above case do hereby make constitute and appoint

Shri Sandeep Singh Baghel Adv.

my/our true and lawful attorneys, for me/us in my/our name, and on my/our behalf to appear and act in the said case, and more particularly to draw, make, present, withdraw, amend, represent and verify petition, plaints or written statements and to make, present applications or petitions in the court, to present, with draw and receive documents and any money from the Court or from the opposite party either in execution of the decree or otherwise, and on receipt of payment thereof to sign and deliver for me/ us proper receipts and discharges for the same, to compromise or to refer the case to arbitration, to seek execution of the decree or any orders in the case, to draw, make present, withdraw, amend and represent any memorandum of appeal or cross objections in any appeal arising or to seek reviews or revision and reviews and to do all other lawful acts and things as effectually as I/we could do the same whether being personally present or otherwise, My/our said counsel to appear, plead and act with or for him/them in his/their absence or otherwise as my/our said counsel may think proper to do so, all acts of such counsel or counsels shall be equally and similarly binding on me/us as if done by my/our said counsel and as if done by me/us personally.

I/we hereby agree that if any part of the said counsel's fee remains unpaid before the first hearing of the case, or if any hearing of the case be fixed on tour or at any other place except the usual court premises, then my /our said counsel will not be bound to appear before the Court The counsel's fee now settled and agreed to is in respect of this Court and for the pending proceedings only. Any fresh action hereafter taken will entitle the counsel to fresh fees. I/we also agree that if the case be dismissed in default or if it be proceeded ex-parte under any circumstances whatsoever the said counsel shall not be held responsible for the same and all whatsoever my/our said counsel shall do in connection with the said case, I/ we do hereby agree to ratify and confirm. Any costs awarded in the case at any time in my/our favour shall form part of the counsel's claim and shall be payable to him/them in addition to his/their fees in the case.

IN WITNESS WHERE OF I/we have here to set my/our hand(s) at _____

this _____ days of _____ and delivered to the said counsel (s)

Accepted

Sandeep Singh
M.P/1261/1998
Adv.

Rudra Dev Singh
M.P/A 53/2015

1. 30/11
2. ओम प्रकाश साहु
3. अधिकायी अभियन्ता
4. _____
5. _____
6. _____
7. _____
8. _____